

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985

Title of the Case:

O.A. No.350/00 98 | of 2018 UTTAM KUMAR BEJ, son of Late Ananda Prasad Bej, aged about 50 years, working as a Record Supplier-II, Stores Department, Assistant Materials Manager, Chittaranjan Locomotive Works, Howrah. 700007, residing at D-91, Dankum Housing Complex, P.O. Dankuni, District: Hooghly, Pin-712311.

... APPLICANT

-Versus-

1. UNION OF INDIA through the General Manager, Chittaranjan Locomotive Works, Chittaranjan.

District: Burdwan, Pin-713331.

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2. GENERAL MANAGER,
Chittaranjan Locomotive Works,
Chittaranjan Locomotive Works,
Chittaranjan, District: Burdwan, Pin713331.

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- 3. PRINCIPAL CHIEF PERSONNEL officed MANAGER, Chittaranjan Locomotive Works, Chittaranjan, District : Burdwan, Pin-713301.
- 4. **DEPUTY CHIEF** PERSONNEL OFFICE, Chittaranjan Locomotive Works, Chittaranjan, District : Burdwan, Pin-713301.
- 5. ASSISTANT MATERIAL
 MANAGER, Chittaranjan Locomotive
 Works, near Metro Railway Car Shed.
 Deshpran Shasmal Road, Kolkata700040.

... RESPONDENTS

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CENTRAL ADMINISTRATIVE TRIBUNAL **KOLKATA BENCH KOLKATA**

No.O A /350/981/ 2018

Date of order: 20.07.2018

· Hon'ble Mr. A. K. Patnaik, Judicial Member Coram

For the applicant

: Mr. B. Chatterjee, counsel

For the respondents : Ms. C. Mukherjee, counsel

ORDER(Oral)

A. K. Patnaik, Judicial Member

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- " a) An order directing the strauthorities to immediately allot terns of the Result published on the applicant the Promotion Boald Guidelines for the post of -24.06.2003 in terms the Notification terms of promotion No.GMA/Geni/117(13) date@23-06-200
- An order directing the respondent authorities to grant Promotion for the post of Clerk Grade -II alongwith all consequential benefits including seniority:
- An order directing the respondents, their agents, subordinates and successors to produce/ cause production of all relevant records in connection with this instant Original Application;
- d) Costs;
- Any other order or further order or orders as to this Hon'ble Tribunal may seem fit and proper."
- Heard Mr.B. Chatterjee ,Id. counsel for the applicant. Ms. C. Mukherjee 2. who usually appears for the respondents is present before the court. On my advice, she appeared on behalf of the official respondents. Mr. Chatterjee is directed to serve a copy of the O.A. to Ms. C.Mukherjee.

- 3. Mr. B. Chatterjee, Id. counsel for the applicant submitted that though the applicant filed several representations to the respondent authorities(Annexure A/8 collectively) ventilating his grievances therein, but received no response to the same till date. Mr. Chatterjee further submitted that the applicant would be satisfied for the present if a direction is given to the Respondent No.3 i.e. the Chief Personnel Officer, Chittaranjan Locomotive Works, Chittaranjan to consider and dispose of the last representation of the applicant dated 08.08.2016(page 53,Annexure A/8) as per rules within a specific time frame.
- 4. Though no notice has been issued to the respondents, I think it would not be prejudicial to either of the parties, if the above prayer of the ld. counsel for the applicant is allowed.
- 5. Accordingly the Respondent to the Chief Personnel Officer, Chittaranjan Locomotive Works Chief is directed to consider and dispose of the last representation of the applicant dated 08.08.2016(page 53,Annexure A/8) by passing a well reasoned order as per rules and regulations governing the field within a period of six weeks from the date of receipt of this order and communicate the result to the applicant forthwith. After such consideration if the grievance of the applicant is found to be genuine, then the respondents shall take expeditious steps for granting the consequential benefits to her within a further period of six weeks from the date of taking decision in the matter.
- 6. It is made clear that I have not gone into the merits of this case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and regulations governing the field.

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- 7. With the aforesaid observations and directions, the O.A. is disposed of at the stage of admission itself.
- 8. As prayed by id. counsel for the applicant, a copy of this order along with the paper book be transmitted to Respondent No.3 by the Registry by speed post for which Id. counsel for the applicant shall deposit the cost within a week.

(A.K. Patnaik) Judicial Member

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